

(b) whether Government propose to take over the coal mines in view of the non-payment of royalty, etc. by the coal mine owners; and

(c) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF STEEL AND MINES/

इस्पात और खान मंत्रालय में राज्य मंत्री

(SHRI SHAH NAWAZ KHAN): (a) The royalty on coal due to the Government of West Bengal as on 31st March 71 was Rs. 10.97 crores. Information in respect of royalty due to other State Governments is not available with the Central Government. The arrears of coal mines Provident Fund as on 31st December, 70 were Rs. 6.87 crores.

(b) and (c) No, Sir. Other methods prescribed under the relevant laws for the recovery of the various dues are available and are being adopted by the concerned authorities. In so far as royalty dues to the Government of West Bengal are concerned, the State Government make attempts for the realisation of such dues either amicably or through certificate procedure under the Bengal Public Demand Recovery Act.

ट्रैक्टर का मूल्य

512. श्री निरंजन वर्मा :

श्री लाल आडवाणी :

श्री सुन्दर सिंह भण्डारी :

श्री जगदम्बी प्रसाद यादव :

श्री ना० कु० शेजवलकर :

क्या कृषि मंत्री यह बताने की कृपा करेंगे कि :

(क) आयातित तथा देशी ट्रैक्टरों में से प्रत्येक पर किसानों को कर के रूप में कितनी राशि देनी पड़ती थी और हाल के कर प्रस्तावों के बाद उन्हें कर के रूप में कितनी राशि देनी पड़ती है;

(ख) अन्तर्राष्ट्रीय एसोसिएशन (विश्व बैंक) से 8000 ट्रैक्टरों के आयात के लिये

हुए सरकारी समझौते पर इन प्रस्तावों का क्या असर पड़ा है; और

(ग) कृषि अर्थ-व्यवस्था पर इस का क्या प्रभाव पड़ने की संभावना है ?

†[PRICE OF A TRACTOR

512. SHRI NIRANJAN VARMA:  
SHRI LAL K. ADVANI:  
SHRI SUNDAR SINGH:  
BHANDARI:  
SHRI J. P. YADAV: --  
SHRI N. K. SHEJWALKAR:

Will the Minister of AGRICULTURE/

कृषि मंत्री

be pleased to state:

(a) how much amount of tax, the farmers had to pay on each imported and indigenous tractors and how much amount they have to pay as tax after the recent tax proposals;

(b) how these proposals have effected the Government agreement for import of 8000 tractors from the International Association (World Bank) and

(c) how they are likely to affect the agricultural economy?]

कृषि मन्त्रालय में राज्य मन्त्री (श्री अण्णा साहेब पी० शिन्दे) : (क) कृषि ट्रैक्टरों पर 29-5-71 से पूर्व उत्पादन और सीमा शुल्क नहीं लगते थे । तत्पश्चात् उत्पादन और सीमा शुल्क की स्थिति संक्षिप्त रूप से नीचे दी जाती है :—

(i) उत्पादन कर : 1971-72 के बजट प्रस्तावों के अनुसार, कृषि ट्रैक्टरों (देशीय) पर से सीमा शुल्क की छूट बंद कर दी है इसके परिणामस्वरूप, 29-5-71 से कृषि ट्रैक्टरों पर यथा मूल्य 10 प्रतिशत कर लगाया जाता है । तथापि कृषि कार्यों में प्रयोग किये जाने वाले ट्रैक्टरों को विशेष उत्पादन शुल्क से छूट है ।

†[ ] English translation.

(ii) सीमा शुल्क : विदेशों से आयात किये जाने वाले ट्रैक्टरों पर अब यथामूल्य पर 30 प्रतिशत का आधार सीमा-शुल्क लगाया गया है। इस के अतिरिक्त विदेशों से आयातित ट्रैक्टरों पर, भारतीय टैरिफ अधिनियम 1934 की धारा 2ए की व्यवस्था के कारण, अतिरिक्त कर (काउन्टर वेलिंग कर) जो देशीय ट्रैक्टरों पर लगने वाले उत्पादन कर के समान होता है, लगाया जाता है। उत्पादन कर का दर मूल्य 10 प्रतिशत है और काउन्टरवेलिंग कर का हिसाब लगाने का आधार तट पर आने तक की लागत पर सीमा शुल्क होता है अतः आयातित ट्रैक्टरों पर सीमान्त शुल्क का कुल व्यय यथा मूल्य पर 43 प्रतिशत आता है।

उपरोक्त कर राज्य सरकारों और उनके अधीन संस्थानों द्वारा लगाये स्थानीय करों से अतिरिक्त हैं और अतः यह प्रत्येक राज्य में भिन्न भिन्न है।

(ख) और (ग) विश्व बैंक परियोजना के अधीन आयातित ट्रैक्टरों और कुल कृषि अर्थव्यवस्था पर उत्पादन और सीमान्त शुल्कों की वर्तमान दरों का मूल्यांकन करना अभी बहुत जल्दी है।

†[THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE/

कृषि मंत्रालय में राज्य मंत्री

(SHRI ANNASAHIB P. SHINDE);

(a) Prior to 29th May, 71, agricultural tractors were free from both excise and custom duties. The position of levy of excise and custom duties thereafter is as briefly indicated below:—

(i) *Excise duty.*—As part of the budget proposals for 1971-72, the exemption from excise duties on agricultural tractors (indigenous) has been withdrawn with the result that agricultural tractors are liable to a duty of 10 per cent *ad valorem* with effect from 29th May, 71. Trac-

tors intended for agricultural purposes are, however, exempted from special excise duty.

(ii) *Custom duty.*—Tractors imported from abroad are now liable to a basic customs duty of 30 per cent *ad valorem*. In addition, tractors imported from abroad are liable to an additional duty (countervailing duty) equal to the excise duty leviable on indigenous tractors by virtue of Section 2A of the Indian Tariff Act, 1934. The current rate of excise duty being 10 per cent *ad valorem* and the basis for assessment of countervailing duty being the cum duty landed cost, the total incidence of customs duty on imported tractors would work out to 43 per cent *ad valorem*.

The above taxes are in addition to such local taxes as are leviable by the States and institutions under the State Government and these, therefore, vary from State to State.

(b) and (c) It is too early to assess the effect of the present levies of excise and custom duties on the import of tractors under the World Bank projects and also on the overall agricultural economy.]

#### COOPERATIVE MOVEMENTS IN THE EASTERN REGION

513. SHRI GOLAP BARBORA:  
SHRI MAHITOSH PURAKA-  
YASTHA:

Will the Minister of AGRICULTURE

कृषि मंत्री

be pleased to state:—

(a) whether any conference was recently sponsored by the National Cooperative Development Corporation at Darjeeling to discuss the progress and problems of the cooperative movement in the Eastern region of the country.

(b) if so, the decisions taken in the conference; and